

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 103
IB-248/ND/2020

IN THE MATTER OF:

M/s. Power 2SME Pvt. Ltd.

...PETITIONER

Vs.

M/s. PSR Aqua and Engineers Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 17.01.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :
For the Respondent/ Corporate-debtor :**

ORDER

After some argument learned counsel for the petitioner has sought time for necessary amendment by filing the supplementary affidavit regarding the address of the corporate-debtor. Post the matter to 6th February, 2020.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(Abni Ranjan Kumar Sinha)
Member (J)**